

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 298 of 2002

Allahabad this the 13th day of May, 2002

Hon'ble Mrs. Meera Chhibber, Member (J)

Mahendra Kumar Rajpoot, aged about 23 years, s/o Late Shyam Bihari, R/o Sheeshambagh, Fatehgarh Cantt. District Farrukhabad.

By Advocate Shri S.K. Narayan

Applicant

Versus

1. Chief Engineer Headquarter G.E. Lucknow Zone, Lucknow Cantt.
2. C.W.E. (M.E.S.) Kanpur Cantt.
3. Asstt. Garrison Engineer (I.M.E.S.), Fatehgarh Farrukhabad.
4. Union of India, Secretary, Ministry of Defence New Delhi.

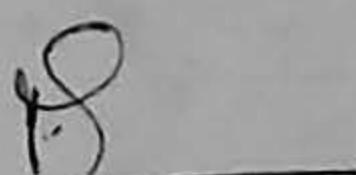
Respondents

By Advocate Shri G.R. Gupta

O B D E R ( Oral )

By Hon'ble Mrs. Meera Chhibber, J.M.

The grievance of the applicant in this case is that though the applicant's father had died while in harness on 24.08.97 and he had given his request for compassionate appointment on 19.04.98, no final reply has been given by the respondents ...pg.2/



till date. The applicant has annexed the documents to show that initially the respondents ~~were~~ <sup>had</sup> asked him to file certain documents, which was done by him. Thereafter they asked him to submit the caste certificate, which has also been submitted, and lastly on 10.12.2001 the respondents have desired that the applicant should also give the P.P.O. and other <sup>upon</sup> relied documents, which were also submitted by the applicant, but the respondents till date have not passed any order. Thus, he has sought the relief that the respondents be directed to appoint the applicant on any suitable post in M.E.S. on compassionate ground. The law is well settled by the Hon'ble Supreme Court, on this point that the Tribunal cannot give any direction to the respondents to give appointment to the applicant as each case has to be considered by the respondents and decide the same on merits in accordance with the rules and instructions on the subject. Since the respondents have not passed any final order on the application till date, this O.A. is disposed of at the admission stage itself by giving directions to the respondents to pass a final ~~and~~ speaking and reasoned order on the application of the applicant, which is pending with them since 1998. Same shall be done by the respondents within a period of 8 weeks from the date of receipt of a copy of this order with intimation to the applicant, who will have liberty to challenge the same in case he still feels aggrieved by the said order. The O.A. stands disposed of accordingly at admission stage. No order as to costs.

